## THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM: NAGALAND: MIZORAM AND ARUNACHAL PRADESH)

## **NOTIFICATION**

Dated- Guwahati the 14th March, 2024

NO. HC.VII-133(Pt.-I)/2014/2407/A #### The Hon'ble Gauhati High Court has been pleased to nominate the following Judicial Officers to attend the 3 (three) day "Orientation programme on New Criminal Laws", scheduled to be held from 20-03-2024 to 22-03-2024 at the Central Academy for Police Training (CAPT), Bhopal in place of Smti R. Lalduhawmi, Judge, Special Court, NDPS Act, Aizawl and Smti Juhi Gogoi, Sub-Divisional Judicial Magistrate(S), Dhubri who have been exempted from attending the aforesaid conference.

SI. No.	Name & Designation of the nominated Officer	Contact No.	E-mail ID
1	Shri Saptarshi Das Civil Judge (Jr. Div) No. 5 Kamrup (M) (under order of transfer as Deputy Registrar (Bench), Gauhati High Court, Guwahati)	9706578140	dassaptarshi12@gmail.com
2	<b>Ms. Josangzeli Tlau</b> Civil Judge (Jr. Div.)-cum JMFC, Serchhip	7085362573	tlaujojo@yahoo.com

The programme schedule for the aforesaid orientation program is enclosed herewith.

Further, the aforesaid Officers are requested to submit a report after completion of the programme.

By Order, Sd/- S. Dhar

## **REGISTRAR (JUDICIAL)**

## NO. HC.VII-133(Pt.-I)/2014/2408-2430 /A Dated: 14-03-2024

Copy forwarded for information & necessary action to:

- 1. The Director, Central Academy for Police Training, Bhopal.
- 2. The Hon'ble Director, National Judicial Academy, Suraj Nagar PO, Bhopal 462044, Madhya Pradesh.
- 3. The Assistant Director, Central Academy for Police Training (CAPT), Bhopal.

- 4. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.
- 5. The Secretary to the Govt of Mizoram, Law and Judicial Department, Aizawl, Mizoram.
- 6. The Principal Accountant General (A&E), Assam, Beltola, Guwahati for information and necessary action.

The Officers are placed on deputation for the program on condition that (a) the Officers will be treated as on duty during the training period & (b) they will be entitled T.A. & D.A. as admissible under the Rules.

7. The Accountant General (A&E), Mizoram, Aizawl, for information and necessary action.

The Officers are placed on deputation for the program on condition that (a) the Officers will be treated as on duty during the training period & (b) they will be entitled T.A. & D.A. as admissible under the Rules.

- 8. The Registrar (Admin./Vigilance/Esstt.), Gauhati High Court, Guwahati.
- 9. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
- 10. The Registrar, Gauhati High Court, Aizawl Bench, Aizawl.

(He is requested to inform the concerned Judicial Officers about this notification accordingly)

11. The District and Sessions Judge,

Dhubri / Kamrup (M)

(He is requested to inform the concerned Judicial Officers about this notification accordingly)

- 12. Smti R. Lalduhawmi, Judge, Special Court, NDPS Act, Aizawl
- 13. Smti Juhi Gogoi, Sub-Divisional Judicial Magistrate(S), Dhubri
- 14. Shri Saptarshi Das, Civil Judge (Jr. Div) No. 5 Kamrup (M)

(Under order of transfer as Deputy Registrar (Bench), Gauhati High Court, Guwahati)

15. Ms. Josangzeli Tlau, Civil Judge (Jr. Div.)-cum JMFC, Serchhip

For any information and clarification, please contact Shri Amit Atut, Asstt. Director-9630089521; Shri Prakash Badolia, Asstt. Director — 7070358949 and CAPT Control Room-0755-2706000

- 16. The Joint Registrar (Judl./ PM&P), Gauhati High Court, Guwahati.
- 17. The Deputy Registrar (Finance), Gauhati High Court, Guwahati.
- 18. The Project Manager, Gauhati High Court, Guwahati.

(He is requested to upload the notification immediately in the official website of the Gauhati High Court, Guwahati)..

- 19. The Administrative Officer, Judicial Academy, Assam with a request to place the Notification before the Hon'ble Director, Judicial Academy
- 20. The Private Secretary to Hon'ble Mr. Justice Manash Ranjan Pathak, Gauhati High Court, Guwahati for his Lordship's kind information.

21. The CA to the Registrar General, Gauhati High Court, Guwahati.

[THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY]

REGISTRAR (JUDICIAL)

ORIENTATION PROGRAM ON NEW CRIMINAL LAWS 2023 FOR SUB-ORDINATE JUDICIARY (THREE DAYS PROGRAM)				
	DAY 1			
1000-1030	Inauguration			
1030-1100	GROUP PHOTOGRAPH & HIGH TEA			
1100-1120	. Video of Parliamentary Debates	是这种"全型"。		
	SESSION-1			
	Overview of Major Reforms in all Criminal Laws			
1120-1140	TEA			
1140-1220	SESSION-2			
	Philosophy behind introducing Reforms in Criminal Law			
1220-1230	Break			
1230-1400	SESSION-3 Bharathya Nyaya Sanhita, 2023 (BNS) Overview and Comparison (Additions, Deletions, Modifications and Reorganization of Chapters and Sections)			
14:00-1500	LUNCH			
1500-1630	SESSION-4 Relevance of New Crimes introduced as a means to address Contemporary Challenges			
1630-1650	TEA			
1650-1750	SESSION-5 Punishment Scheme under Bharatiya Nyaya Sanhita: A Review			
	DAY 2			
10:00-11:20	SESSION-1			
	Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS)			
	Overview and Comparison			
	(Additions, Deletions, Modifications and Reorganization of			
1120-1130	Chapters and Sections) TEA	And the second second		
A STATE OF THE PARTY OF THE PARTY OF				
1130-1250	SESSION-2			
	BNSS: Pre Trial Process and Role of Magistrate from FIR to filing Police report			
	SESSION-3			
1250-1350	From taking cognizance to commencement of Trial			
1350-1500	Lunch			
1500-1620	SESSION-4			
	Reforms in Trial			
	Procedure:			
	Sessions Trial			
	Warrant Trial			
	Summons Trial			
1620-1630	Summary Trial			
	TEA			

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1630-1750	SESSION-5	
	Prosecution related Reforms	
	Bail related reforms     matheds and	
	Discourse on scientific methods and	
	electronic or digital evidence in	
	BNSS	
的 经基金条款	DAV 3	
0:00-11:20	SESSION-1	
0.00-11.20	Pale of Trial Indee in Plea Bargaining,	
	Trial in absentia Reforms related to Adjournment,	
	Commutation of Sentence and Compensation.	
	Appeals and Revisions	
11/20-1130	TEA	
1130-1240	SESSION-2	
	Bharatiya Sakshya Adhiniyam,2023(BNS)	
18 A ST 18 A S	Overview	
	(Additions, Deletions, Modifications and Reorganization of	
	t hanters and Sections!	<b>第二十二十二十二十二十二十二十二十二十二十二十二十二十二十二十二十二十二十二十</b>
	Analysis of Electronic Evidence and its admissibility under BNS:	
il.	Role of a Trial Judge SESSION-3	
1240-1400	New dimensions in assessing the Relevancy of facts,	
	Primary and Secondary evidence, Oral Evidence and	
	Documentary Evidence, Public documents, Burden of Proof and	
	other allied reforms: Role of a Trial Judge	
27.50 1850	LUNCH LUNCH	
14:00-1530	SESSION-4	
1530-1650	Syndicate discussion & Feedback	
1650 -1700	TEA	
1700-1740	SESSION-5	
1700-1740	Way Forward & Closing Ceremony	